

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
DIVISION BENCH - I, AHMEDABAD**

**Sr. No. 401**

**CA(CAA)19(AHM)2024**

**[Proceedings under Section 230-232 of Co. Act, 2013]**

**In The Matter of**

Growthspirit Solutions Pvt. Ltd.

Skycool Tradelink Pvt. Ltd.

Vasupujya Spinners Pvt. Ltd.

Thinkfar Tradelink Pvt. Ltd.

Taaza Kesar Farms Pvt. Ltd.

V/s

... Applicant

... Respondent

**Date: 29.04.2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member (J)

Mr. Sameer Kakar, Hon'ble Member (T)

**Present:**

For Applicant(s) : Ms. Dharmishta Raval, Advocate

For the Respondents :

**For Clarification**

CA(CAA)19 of 2024 is an Application filed on 15.04.2024 under section 230-232 of the Co. Act, 2013. It is seen from the audited accounts of Transferor Company No. 3 attached with the Petition that there are 1,14,50,000 Preference Shares of Rs. 10 each as of 31.03.2023, but in the synopsis, it is mentioned that there are no Preference Shares outstanding in the Transferor Company No. 3. on the date of Application. Applicant is directed to file Clarification by way of Affidavit as to what transpired w.r.t. said Preference Shares.

Relist on 16.05.2024

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**SAMEER KAKAR  
MEMBER (TECHNICAL)**

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**SHAMMI KHAN  
MEMBER (JUDICIAL)**